

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 411
IA/5437/ND/2023 IN IB/572/ND/2022

IN THE MATTER OF:

Akshay Kumar Bhatia	...	Applicant
Versus		
Cue Learn Private Limited	...	Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Sanyam Saxena, Mr. Anish Agarwal, Mr. Nubair Alvi, Mr. Tejas Agarwal, Mr. Pratik Chakma, Mr. Kabang Tayeng, Advocates
For the Respondent	: Mr. Prithu Garg, Advocate

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the applicant has submitted that Learned Senior Advocate Mr. Krishnendu Datta, who is leading in this matter is held up before another Court and seeks a short adjournment. Adjournment is granted. List this matter on 08.07.2024 for rejoinder-arguments.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)